

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**  
**SPECIAL BENCH**

21. C.P.(IB)-1047(MB)/2023

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KISHORE VEMULAPALLI**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 19.07.2024**

**NAME OF THE PARTIES:- IIFL Finance Limited**  
**V/s**  
**Deepti Suchak**

**Section: 95(1) of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

**CP(IB) 1047(MB)2023**

Presence:-

Mr. Shantanu Ray, Adv. (VC)

... for Financial Creditor

None

... for Respondent/PG

No representation on behalf of the Personal Guarantor. A perusal of the record reveals that as per the order dated 21.05.2024 a copy of the RP report had been served upon the Personal Guarantor and a last opportunity was granted to the Personal Guarantor to file his reply/objection against the report of the RP. Despite the last opportunity, none has come present nor has any reply/objection filed on behalf of the Personal Guarantor. Therefore, the right to file reply/objection on behalf of the Personal Guarantor is forfeited. List this matter for final hearing before the regular bench on **25.09.2024**.

**Sd/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**

*ANKIT*

**Sd/-**  
**KISHORE VEMULAPALLI**  
**Member (Judicial)**